Currency notes to be printed abroad

2094. SHRI SATYA PRAKASH MA* LAVIYA: Will the PRIME MINISTER be pleased to state:

- i I whether it 4s a fact that there is a proposal to get the currency notes printed abaroad and if so, the detais thereof; and
- (b) whether the Government is contemplating to place an order with a foreign firm for printing of notes of different denom nations and if so, details thereof?

THE -MINISTER OF STATE IN THE MINISTRY OF FINANCE (S

HR1

IANARDHAN POOJARI): -(a) No, Sir.

Does not arise

Evasion of excise duty detected

2095. SHRIMATI KRISHNA KAUL: W3J the PRIME MINISTER be pleased' to state;

- (a) what are the names of the industrial Houses/companies against whom evasion of excise duty due to violation of Indus-I Development and Regulation Act by production in excess of licensed capa--cily have been detected during the years 1984-85-86 and so far in 1987;
- (bif the details of evasion of excise duty detected in each case; and
- (c) the steps taken for the recovery of tinsame?

THE MINISTER OF STATE IN THE: MINISTRY OF FINANCE (SHRI. JANARDAN POOIARI): (a) to (c)1 IC information is being collected and he laid on the Table of the House.

Dereservation of vacancies for SC/ST

2096. KUMARI SAYEEDA KHATUN. Will the PRIME MINISTER be please to state:

(a) whether an Administrative Officer who is responsible for submission of pro-

posal for dereservation of vacancies reserved for Scheduled Caste and Scheduled Tribe can accord approval for denervation proposed by himself;

- (b) if so, whether it is not against the rule set for; and
- (c) if. not what action is taken/being taken in case when the approval for dereservation is being accorded by the same o'. Ticer who proposes de-reservation of vacancies of Scheduled Caste and Scheduled Tribe like in Department of Telecommunication?

THE DEPUTY MINISTER (N THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI B1REN SINGH ENGTI): (a) to (c) In the* case of direct recruitment, if suitable SC or ST officers ar^ not available for being appointed against reserved van-cancies, such vacancies could be filled up ' by general candidates after following the prescribed procedue of dereservation. The authority For giving approval for such dereservation in large majority of cases of direct recruitment, is the Department of Personnel and Training.

In recruitment made by promotion, the Mini'StrieslDepartments of the Government of India have been delegated power to accord approval to dereserve all reserved vacancies subjects to certain conditions stipulated in the relevant instructions. The proposal for such dereseva-tion has to be agreed to at a level not lower than that ot; Joint Secretary to the Government of India and seen and concurred by the Liaison Officer of Ministry Department. In the event of a disagreement between the appointing authority and the liaison Officer, the advice of the Department of Personnel has to be obtained.

Subject t_0 the above instructions there is no stipulation at present that an officer who submits proposals for de-reservation cannot approve the proposal if he also happens to be the competent authority in this regard.